

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH ALLAHABAD.

Dated : This the 21<sup>st</sup> day of December 2018

Original Application No. 330/01362 of 2018

Hon'ble Ms. Ajanta Dayalan, Member – A

Smt. Nafees Jahan, W/o late Nazirul Hasan, R/o House No. 13/9, Sultanpur Bhawa, District Allahabad.

. . .Applicant

By Adv : Shri L.K. Trigunait and Shri D.K. Trigunait

**V E R S U S**

1. The Union of India through General Manager, North Central Railways at Allahabad.
2. The Divisional Railway Manager, North Central Railway, Allahabad Region, Allahabad.
3. The Seniro Karmik Adhikari, Mandal Rail Prabandhak Karyalaya, Uttar Madhya Railway, Nawab Yusuf Road, Allahabad.
4. Smt. Shama Bibi, D/o Late Mohammad Ahmad, R/o 1313/168, Noor Ullah Road, Karela Bagh Colony, Allahabad.

. . .Respondents

By Adv: Shri S.M. Mishra

O R D E R

Heard Shri L.K. Trigunait, learned counsel for the applicant and Shri S. Dubey, proxy counsel to Shri S.M. Mishra, learned counsel for the respondents No. 1 to 3.

2. Learned counsel for the applicant states that widow of the deceased Government employee has yet to get family pension and retiral dues. He has brought my attention towards order dated 03.05.2017 (Annexure A-XIV to the OA) by which the department is seeking settlement form to establish the genuineness of his claim. He further states that this can be done only after the department itself provides him settlement form.

3. Learned counsel for the applicant further states that the applicant will be satisfied in case the department is directed to settle the matter regarding family pension and retiral dues of the applicant within a time prescribed by this Tribunal.
4. Learned counsel for the respondents has no objection to the aforesaid prayer made by the applicant's counsel.
5. In view of the limited prayer of the applicant, it is directed that the applicant will make a fresh representation with all necessary details to the respondents within 15 days from the receipt of a certified copy of this order and the competent authority amongst the respondents is directed to take a decision on the representation so made by the applicant on the matter regarding family pension and retiral dues of the deceased Government servant within a period of 03 months from the date such representation is received by him, by passing reasoned and spacing order and communicate the decision to the applicant. It is made clear that we have not expressed any opinion on the merits of the case.
6. The OA is disposed of accordingly. No costs.

**(Ajanta Dayalan)**  
Member (A)

/pc/